

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 208/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 16.5.2019 passed in Petition No. 8/MP/2014 and Petition No. 284/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Maharashtra State Electricity Distribution Company Limited and DNH Power Distribution Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited

Respondents : MSEDCL & DNH Power Distribution Corporation Limited

Date of hearing : **5.9.2019**

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Shri Visrov Mukerjee, Advocate, GMRWEL
Shri Vikrant Nagpal, GMRWEL

Record of Proceedings

This Petition has been filed by the Petitioner, GMRWEL seeking compliance of the Commission's order dated 16.5.2019 in Petition Nos. 8/MP/2014 & 284/MP/2018.

2. During the hearing, the learned counsel for the Petitioner submitted that despite the Commission's interim order dated 26.11.2018 and final order dated 16.5.2019, no payment has been made by the Respondents, MSEDCL & DNH. The learned counsel submitted that the total outstanding amounts payable is ₹119.25 crore from MSEDCL and ₹134.16 crore from DNH. He added that due to non-payment by the Respondents, the Petitioner is unable to service its debt obligations in a timely manner. Accordingly, the learned counsel prayed that pending decision in the matter, the Commission may direct the Respondents to release 90% of the claims made by the Petitioner as interim payment, subject to the final adjustment.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed issue of notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent, if not already served, on or before **16.9.2019**. The Commission also directed the Respondent to file its reply by **27.9.2019**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **4.10.2019**.



5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties prior to the next date of hearing.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

